

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6269/2015

(Arising out of impugned final judgment and order dated 25-02-2015 in CRLA No. 1150/2011 passed by the High Court of Judicature at Allahabad, Lucknow bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HOSHIYAR SINGH

Respondent(s)

WITH

SLP(Crl) No. 6868/2015

Date : 05-07-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Vishwajit Singh, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Pankaj Singh, Adv.

Mr. Apoorv Kurup, AOR

For Respondent(s) Mr. Rakesh K. Khanna, Sr. Adv.
Mr. Sudhir Naagar, AOR
Mr. Yashovir Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(ANITA MALHOTRA)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER